

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3529

ANSWERED ON:23.12.2008

BETTING ON SPORTS

Athawale Shri Ramdas;Pandey Dr. Laxminarayan;Shukla Smt. Karuna

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of betting/match fixing for various sports matches including Hockey and Cricket are on the rise;
- (b) if so,the details of investigation thereof including number of cases registered,persons arrested,cash seized, accused put to trial and convicted during each of the last three years and the current year,Statewise for different sport events separately;
- (c) whether any nexus with underworld in such betting cases has been noticed;and
- (d) if so,the reaction of the Government thereto and the details of steps taken to contain betting in Sports?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(DR. SHAKEEL AHMAD)

(a) to (d): The National Crime Records Bureau (NCRB) compiles data in respect of various crimes in the Country.However,specific information regarding betting and match fixing on various sports matches,including Hockey and Cricket,is not maintained by the NCRBseparately. However, one case alleging match fixing in cricket was reported in the media in the year 2000. The CBI enquired into the matter and after receipt of CBI's report,the Board for Control of Cricket in India(BCCI) appointed a Commissioner to enquire into the allegations against the cricketers. On the findings of the Commissioner,the BCCI punished the guilty.Md. Azharuddin and Shri Ajay Sharma were debarred from playing cricket matches conducted by the ICC/BCCI for life, while S/Shri Ajay Jadeja,Manoj Prakhakar and Dr. Ali Irani were debarred for a period of five years.Shri Nayan Mongia and Shri Nikhil Chopra were not found guilty.No nexus between the cricketers and the underworld came to notice.

According to the Seventh Schedule to the Constitution of India,"Betting" and "Gambling" are State subjects and therefore,the State Governments are required to take policy decisions in this regard as well as to tackle and control the problem of betting and gambling within their respective States,according to the laws passed by the respective State legislatures.